

HIGH COURT FOR THE STATE OF TELANGANA:: HYDERABAD

R.O.C.NO. 6/2026

DATED: 10 -6-2026

NOTIFICATION

The High Court for the State of Telangana had issued Notification No. 6/2026, dated 19-1-2026 inviting applications for direct recruitment to the posts of Copyists in Judicial Districts/Units of the State of Telangana, and the candidates were subjected to the Skill Test.

Later, the High Court duly following the relevant rules and procedure, hereby declares the provisional selection of the candidates bearing the following hall-ticket numbers for appointment to the post of Copyists in the Judicial Districts/Units in the State of Telangana:

1. ADILABAD

262601210

2. CBI, HYDERABAD

262603238

3. CITY SMALL CAUSES COURT, HYDERABAD

262600714

4. HANUMAKONDA

262602519

5. JAYASHANKAR BHUPALAPALLY

262603841

6. JOGULAMBA GADWAL

262603515

7. KUMURAM BHEEM ASIFABAD

262603677

S. Sreenivasulu Reddy
10/6/2026

8. MAHABUBABAD:

262603254

9. MEDAK

262600610

262602322

10. MEDCHAL-MALKAJIGIRI

262600137	262600222	262600368	262601828	262601951
262602244	262602462	262602612	262602807	262603224
262603504	262603518	262603610	262603810	--

11. SESSIONS JUDGE, HYDERABAD

262601386

262601609

262602317

262603744

12. NAGARKURNOOL

262603824

13. NARAYANPET

262603241

262603243

14. NIRMAL

262602491

262602653

15. NIZAMABAD

262603242

262603823

16. PEDDAPALLI

262601903

262602388

17. RAJANNA SIRICILLA

262600108

262602173

262602651

262602873

262603615

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18. RANGAREDDY

262600720	262601604	262603086
262603653	262603717	262603848

19. SANGAREDDY

262600172	262600692	262600759	262600866
262601968	262602085	262602230	262602969

20. SIDDIPET

-Nil-

21. SURYAPET

262602217

23. WARANGAL

262602564

24. YADADRI BHONGIR

262603494

NOTE:

1. The provisional selection of the above candidates is strictly subject to satisfaction of eligibility criteria, such as educational qualifications, community reservation and local status in accordance with the Telangana Public Employment (Organization of Social Cadres and Regulation of Direct Recruitment) Order, 2018 vide G.O.Ms.No. 124 dated 30.8.2018.
2. If any of the provisionally selected candidates does not fulfill the above requirement, he/she will be de-selected and the next meritorious candidate will be provisionally selected in that slot.
3. The candidates with the aforementioned Hall Ticket Numbers shall be eligible for appointment to the service by direct recruitment unless he/she satisfies the following conditions, viz.,
 - a) That he/she is of sound health, active habits, and free from any bodily defects or infirmities rendering him/her unfit for the service.
 - b) That his/her character and antecedents are such as to qualify him/her to such service.

[Signature]
10/6/2026

4. All rights are reserved with the appointing authority to cancel the selection for appointment to the post at any stage, if any information furnished by the candidates found to be false at any later stage, and the candidates are liable for prosecution for furnishing such false information.

5. If the candidate furnishes wrong information with regard to category and caste, they shall not have any right subsequently for selection in that particular category, caste, etc., and in that aspect the appointing authority is not responsible for the lapse on the part of the candidate.


10/6/2026
REGISTRAR (ADMINISTRATION)
FAC. REGISTRAR (RECRUITMENT)